



The Andhra Pradesh Public Safety (Measures) Enforcement Act, 2013

Act 6 of 2013

Keyword(s):

Establishment, Licensing Authority, Public Safety Measures, Sectoral Committee, Supervisory Committee

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REGISTERED NO. HSE/49



ఆంధ్రప్రదేశ్ రాజపత్రము

**THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY**

NO. 6] HYDERABAD, SATURDAY, JULY 6, 2013.

**ANDHRA PRADESH ACTS, ORDINANCES
AND REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 4th July, 2013 and the said assent is hereby first published on the 6th July, 2013 in the Andhra Pradesh Gazette for general information

ACT NO. 6 OF 2013

**AN ACT TO PROVIDE FOR THE
PUBLIC SAFETY MEASURES AT
THE ESTABLISHMENTS IN THE
STATE AND FOR MATTERS
CONNECTED THEREWITH OR
INCIDENTAL THERETO.**

Be it enacted by the Legislature of

the State of Andhra Pradesh in the Sixty-Fourth year of the Republic of India as follows:-

**Short title
extent and
commence-
ment** 1. (1) This Act may be called the Andhra Pradesh Public Safety (Measures) Enforcement Act, 2013.

(2) It extends to the whole areas of Greater Hyderabad Municipal Corporation, Vijayawada Municipal Corporation, Visakhapatnam Municipal Corporation, the Corporations constituted under the Andhra Pradesh Municipal Corporations Act, 1994, and such other areas and places as may be identified and notified by the State Government from time to time.

(3) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette appoint.

Definitions: 2. In this Act unless the context otherwise requires -

(a) “**Establishment**” means a place frequented by large number of people with a likelihood of public gathering of 100 people or more at a time, such as commercial establishments, industrial establishments, religious places, educational institutions, hospitals, sports complexes, railway stations, bus stations,

places of organized congregations and such other establishments as the Government, may by notification declare to be an establishment for the purpose of this Act;

(b) “**Government**” means the state Government of Andhra Pradesh;

(c) “License” means a valid permission or license to build or run an establishment obtained under the Greater Hyderabad Municipal Corporation Act, 1955 or the Andhra Pradesh Municipal Corporations Act, 1994 or the Andhra Pradesh Cinemas (Regulation) Act, 1955 or Andhra Pradesh Education Act, 1982 or any other Act or the rules made under the relevant Acts for this purpose;

Act II of 1955
Act 25 of 1944
Act IV of 1955
Act 1 of 1982.

(d) **The Licensing (sanctioning) Authority**” means an authority competent to issue license to build or run an establishment under the Greater Hyderabad Municipal Corporation Act, 1955 or the Andhra Pradesh Municipal Corporations Act, 1994 or the Andhra Pradesh Cinemas (Regulation) Act, 1955 or the Andhra Pradesh Education Act, 1982 or an authority competent to issue permission or license for running an educational institution;

(e) **“Notification”** means a notification published by the Government in the Andhra Pradesh Gazette and the word notified shall be construed accordingly;

(f) **“Prescribed”** means prescribed by the Government by rules made under this Act;

(g) **“Public Safety Measures”** means Access Controls and Closed Circuit Television Surveillance at entry and exit points of the establishments and their parking areas by installing;

(i) Access Controls through Physical and Technical means;

(ii) Surveillance through Closed circuit television surveillance cameras with a provision for storage of video footage for 30 days;

(iii) The technical equipments; adhering to the specifications notified by the Government.

Liability to provide Public Safety Measures

3. (1) Every owner/manager/person or the persons who are running an establishment shall, provide and maintain public safety measures so as to ensure safety and security of the public visiting their establishment.

(2) Every owner/manager/person or the persons who are running an establishment shall save/store video footage properly for a period of 30 days and provide the same as and when required by an Inspector of Police having jurisdiction over the area or any other authority as may be notified by the Government.

4. (1) Every owner/manager/person or the persons who are running an establishment shall file periodical returns in such manner and in such proforma as may be prescribed, certifying that the Public Safety Measures are provided, properly maintained and the relevant equipments are in working condition, once in every six months, to the concerned Inspector of Police having jurisdiction over the area.

**Liability
for filing
periodical
returns.**

(2) Every owner/manager/person or the persons who are running an establishment as on the date of commencement of this Act, shall, implement public safety measures within a period of six months from the date of commencement of this Act or before the next date of renewal of license, whichever is earlier.

Powers of Inspectors of Police to inspect premises.

5. The Inspector of Police having jurisdiction over the area, may at any time, without prior notice, enter into any establishment, inspect and check as regards the installation and functioning of the public safety measures and in case of any default or violation shall send a report to the Assistant Commissioner of Police (ACP) or as the case may be the Sub Divisional Police Officer (SDPO) concerned having jurisdiction over the area.

Failure to provide Public Safety Measures.

6. (1) The Assistant Commissioner of Police (ACP) or as the case may be the Sub Divisional Police Officer (SDPO) of the area concerned shall, on receipt of report from the concerned Inspector of Police having jurisdiction over the area under section 5, issue a show cause notice to the owner/manager/person or the persons who are running any such establishment, giving 15 days time for compliance.

(2) An owner/manager/person or the persons who are running any such establishment, on receipt of show cause notice issued under sub-section (1), fails to comply with the directions of notice, the concerned Assistant Commissioner of Police (ACP) or as the case may be the Sub Divisional Police Officer (SDPO) may, levy a compounding fee on the

owner/manager/person or the persons who are running such establishment, -

(i) for the first month of default -
Rs. 5,000/-

(ii) for the second month of default
- Rs. 10,000/-

(3) In case of any failure on the part of the owner/manager/person or the persons who are running any such establishment, to comply with the directions, within a period of two months, the Inspector of Police having jurisdiction over the area shall, seal the premises temporarily and send a report to licensing authority concerned, through the Assistant Commissioner of Police (ACP) or as the case may be the Sub Divisional Police Officer (SDPO) having jurisdiction over the area:

Provided that the religious institutions of Endowments Department or any other religious place shall not be sealed.

(4) The licensing authority concerned shall, on receipt of such report under sub-section (3), issue show cause notice to the owner/manager/person or the persons who are running

any such establishment and initiate action as per the provisions of law governing the issuance of license.

Protection of action taken in good faith.

(7) No suit, prosecution or legal proceedings shall lie against any authority or officer for anything done in good faith or intended to be done in pursuance of this Act or any rule or order made thereunder.

Savings

8. The provisions of this Act shall be in addition to and not in derogation of provisions of any other law for the time being in force and nothing contained in this Act, shall exempt any person from any proceeding (whether by way of investigation or otherwise), which might apart from this Act, be instituted or taken against him.

Power to make rules

9. (1) The Government may, by notification, make rules for carrying out all or any of the purposes of this Act.

(2) Every rule made under this Act shall, immediately after it is made, be laid before the Legislature of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions and if, before the expiration of the session in which it is so

laid or the session immediately following the Legislature of the State agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

A. SANTHOSH REDDY,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

**The Andhra Pradesh Public
Safety (Measures) Enforcement
Rules-2014**

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

RULES - Police Department - The Andhra Pradesh Public Safety (Measures) Enforcement Rules, 2014 - Issued.

HOME (LEGAL.II) DEPARTMENT

G.O.Ms.No. 40

Dt: 18.02.2014.

Read the following:-

1. The Andhra Pradesh Public Safety (Measures) Enforcement Act, 2013 (Act No.6 of 2013).
2. Govt. Memo. No.120(P)/Legal.II/A.1/2013, Dt: 18.01.2014.
3. From the Director General of Police, A.P., Hyd.Lr. I.D. No. 29/G1/2013, Dt: 25.01.2014.
4. G.O.Ms.No. 38, Home (Legal.II.1) Dept., dated: 18.02.2014.

—00—

ORDER:

In pursuance of the enactment of the Andhra Pradesh Public Safety (Measures) Enforcement Act, 2013 (Act No.6 of 2013), the Government after careful examination of the matter, have decided to issue the Andhra Pradesh Public Safety (Measures) Enforcement Rules, 2014.

2. Accordingly, the following notification will be published in the Andhra Pradesh Gazette:-

NOTIFICATION

In exercise of the powers conferred by subsection (1) of section 9 of the Andhra Pradesh Public

Safety (Measures) Enforcement Act, 2013 (Act No.6 of 2013), the Government of Andhra Pradesh hereby make the following Rules:

RULES

1. Short title and Extent:

- (i) These Rules may be called the Andhra Pradesh Public Safety (Measures) Enforcement Rules, 2014.
- (ii) These rules shall extend to the whole areas of Greater Hyderabad Municipal Corporation, Vijayawada Municipal Corporation, Visakhapatnam Municipal Corporation and the Corporations constituted under the Andhra Pradesh Municipal Corporations Act, 1994 and such other areas and places as may be identified and notified by the State Government from time to time.

2. (1) In these rules, unless the context otherwise requires:-

- (a) “Act” means the Andhra Pradesh Public Safety (Measures) Enforcement Act, 2013 (Act No. 6 of 2013);
- (b) “Annexure” means, Annexure appended to these Rules;
- (c) “Association” means;
 - (i) Group of owners of various shops / commercial places in any commercial establishment where such premises is given for lease or owned by them, and;

- (ii) Group of individual shops and establishments concentrated in a particular area giving scope for more congregations at any given point of time (Area Shops and Establishment Association);
- (d) “Assistant Commissioner of Police / Sub Divisional Police Officer” means, as the case may be having jurisdiction over the area;
- (e) “Establishment” means a place frequented by large number of people with a likelihood of gathering of 100 people or more at a time, such as commercial establishments, industrial establishments, religious places, educational institutions, hospitals, sports complexes, railway stations, bus stations, places of organized congregation and such other establishments as the Government may, by notification declare to be an establishment for the purpose of the Act.

Explanation:

- (i) While identifying the establishment, a Supervisory Committee consisting of a representative each from Municipal, Revenue and Police will jointly inspect the establishment duly taking into account whether there is a gathering of more than 100 people at any point of time, the threat perception of that particular establishment, the vulnerability of that particular establishment and total number of people

visiting that particular establishment in a day, etc. Where there are multiple owners of commercial establishments, the Supervisory Committee will advise such multiple owners to form an association and implement sector wise safety measures. Similarly, the Committee will also identify sectors having a large congregation with high vulnerability at any given point of time and advise them to form an association and implement safety measures (Area Shops and Establishment Association);

- (ii) Commercial Establishments, such as Shopping malls, Multiplexes, Group of individual shops concentrated at a particular area giving scope for more congregation at any given point of time, Cinema theatres, Places of entertainment, Amusement parks, Auditoriums, Hotels / Restaurants / Dhabas, Lodges, Bars and Restaurants, Food courts, Resorts, Banks and financial institutions and places of organised congregation such as convention centres, Exhibitions, Function Halls, Circuses and places of public meeting and gathering are included under the purview of the Act;
- (f) “Form” means, a form appended to these Rules;
- (g) “Inspector” means, Inspector of Police having jurisdiction over the area;
- (h) “License”, a valid permission or license to build or run an establishment obtained under

the Greater Hyderabad Municipal Corporation Act, 1955 or the Andhra Pradesh Municipalities Act, 1965 or the Andhra Pradesh Municipal Corporations Act, 1994 or the Andhra Pradesh Cinemas (Regulation) Act, 1955 or Factories Act, 1948 or the Andhra Pradesh Education Act, 1982 or any other Act or the rules made under the relevant Acts for this purpose;

- (i) “Licensing Authority” means, an authority competent to issue license to build or run an establishment under the Greater Hyderabad Municipal Corporation Act, 1955 or the Andhra Pradesh Municipalities Act, 1965, the Andhra Pradesh Municipal Corporation Act, 1994 or the Andhra Pradesh Cinemas (Regulation) Act, 1955 or Factories Act, 1948 or the Andhra Pradesh Education Act, 1982 or an authority competent to issue permission or licence for running an establishment;
- (j) “Notification” means, a notification published by the Government in the Andhra Pradesh Gazette and the word notified shall be construed accordingly;
- (k) “Prescribed” means, prescribed by the Government by rules made under this Act;
- (l) “Public Safety Measures” means Access Controls and Closed Circuit Television Surveillance at entry and exit points of the establishments and entry and exit points of their parking areas by installing;
 - (i) Access controls through Physical and Technical means;

- (ii) Surveillance through Closed Circuit Television surveillance cameras with a provision for storage of video footage for 30 days;
 - (iii) The technical equipments adhering to the specifications notified by the Government;
- (m) “Sectoral Committee” means, a committee formed in accordance with the provisions of rule 4;
- (n) “Supervisory Committee” means, a committee formed in accordance with the provisions of rule 9;
- (2) The words and expressions not defined in these rules, but defined in the Act, shall have the same meaning respectively assigned to them in the Act;
3. Public Safety Measures: - Every owner/ Manager / Person or the Persons / Association who are running an establishment should provide and maintain Public Safety Measures.
- (i) Every Owner / Manager / Person or the Persons / Association who are running an establishment(s) shall save / store video footage properly for a period of 30 days and provide the same as and when required by Inspector of Police or any Investigating Officer or any investigation agency;
 - (ii) The Inspector of Police or any other Investigation Agency shall maintain the confidentiality of the data base. Except for

law enforcement, security and investigation purposes, the footage shall not be used for any other purpose. Any misuse of the data entails the concerned liable for action;

- (iii) Every owner / owners / builders / association of commercial establishments / persons running the establishment shall severally and jointly be responsible for installation of public safety measures at their own cost;
- (iv) The Public Safety Measures can be for single individual establishment or a group of establishments together operating business;

4. Sectoral Committee:

- (i) The Commercial Establishments/Group of Establishments of a locality may form a Sectoral Committee consisting of representatives from the owners of such commercial establishments / group of establishments in their locality to aid and assist the supervisory committee in the implementation of the “Public Safety Measures”.
- (ii) The formation of such committee shall be informed to the Assistant Commissioner of Police / Sub Divisional Police Officer through the Inspector of Police having jurisdiction over the area.

5. Every establishment / association shall provide equipment of minimum technical specifications for Access Control and Surveillance Devices (CC TVs) as under:

(i) Access Control devices:

S.No. (1)	Technical Specifications (2)
(1)	Door Frame Metal Detector Checkmate (DFMD)
(2)	Hand Held Metal Detector (HHMD)
(3)	Vehicle Bottom Search Mirror (For the establishments specified by the Supervisory Committee)
(4)	Baggage Scanner (For the establishments specified by the Supervisory Committee)
(5)	Sniffer Dogs (For the establishments specified by the Supervisory Committee)
(6)	Any other equipment or measure suggested by the Supervisory Committee.

(ii) Surveillance Devices (CC TVS):

Sl.No (1)	Minimum Technical Specifications (2)	
(1)	Resolution	Full HD 1920 X 1080 or higher
(2)	Minimum Illumination	0.01 Lux or higher
(3)	Lens	Focal length 3.6 mm or higher
(4)	Distance to be covered	IR LED (In Built IR) - 50 yards or higher

(5)	<i>Platform Video Format</i>	Open Network Video Interface Format (ONVIF) Compliant or Equivalent (<i>H.264 Compression</i>)
(6)	Required Storage Capacity (<i>N.V.R</i>)	Minimum 30 days
(7)	Any other equipment or measure suggested by the Supervisory Committee.	

- (iii) Every establishment / association shall keep one of the employees or a person from outsourcing agency having trained to operate Electronic Devices like Access control and CCTV Cameras.
- (iv) Every establishment / association shall bear the cost of providing “Public Safety Measures”.
- (v) Cameras shall run 24 x 7 even when the establishment is closed.
- (vi) The cameras should be in such a way that it should cover the approach areas at the entry and exit points of establishments and also entry and exit points of parking lots of the establishment up to a distance of 50 yards.
- (vii) It shall have 30 days storage facility.

- (viii) Commissioners of Police in the Commissionerates and Superintendents of Police in the District Police Units shall develop a special wing with personnel who are having knowledge and expertise in the subject of functioning of electronic devices like Access Control and CCTV Devices.

6. Liability for filing periodical returns:

- (i) Every owner / Manager / Person or the Persons / Association who are running an establishment shall file periodical returns in such manner certifying that the Public Safety Measures are provided, properly maintained and the relevant equipments are in working condition as prescribed in Form No.15 either electronic form or physically, appended to the Rules to the Inspector of Police having jurisdiction once in six months.
- (ii) Every Owner / Manager / Person or the Persons / Association who are running an establishment shall enclose an Annexure with renewal of license application form, appended to the rules while applying before the Competent Licensing Authority.

7. Functions of the Inspector of Police:

- (i) The Inspector of Police shall maintain a register of Establishments identified in his jurisdiction under these rules as prescribed in Form No.2, as appended to the rules.

- (ii) The Inspector of police shall inspect the establishments within the area of jurisdiction 10% at random, in each quarter and submit Inspection report in Form No.3, appended to the rules to the Assistant Commissioner of Police or Sub Divisional Police Officer as the case may be, wherever non compliance is noticed as prescribed in Form No. 4 appended to the rules.
- (iii) The Inspector of Police shall take assistance of the special wing as specified at Rule 5 (viii) at the time of inspection.
- (iv) In case of any failure on the part of the Owner / Manager / Person or the Persons / Association who are running any such establishment, to comply with the directions, within a period of two months from the date of levying of the 2nd month compounding fee, the Inspector of Police having jurisdiction over the area shall send a report to the Supervisory Committee through Assistant Commissioner of Police / Sub Divisional Police Officer concerned as prescribed in Form No. 10 appended to the rules.
- (v) The Inspector of Police having jurisdiction over the area of establishment shall seal the premises temporarily as prescribed in Form No.13 on receipt of the orders from Supervisory Committee as prescribed in Form No.12, appended to the rules.

- (vi) The Inspector of Police, at the time of sealing the establishment shall give time of 24 hours for necessary disposal of perishable goods found at the establishment.
 - (vii) The Inspector of Police shall send a report about sealing of establishment to the licensing authority concerned through Assistant Commissioner of Police (ACP) or the Sub Divisional Police Officer (SDPO) as the case may be having jurisdiction over the area as prescribed in Form No.14, appended to the rules.
8. Functions of the Assistant Commissioner of Police / Sub Divisional Police Officer:
- (i) The Assistant Commissioner of Police / Sub Divisional Police Officer as the case may be having jurisdiction over the area under section 6, issue a show cause notice as prescribed in Form No. 5, appended to the rules to the Owner / Manager / Person or the Persons / Association who are running any such establishment giving 15 days time for compliance on receipt of a report from the Inspector of Police regarding non compliance.
 - (ii) An Owner / Manager / Person or the Persons / Association who are running any such establishment, on receipt of show cause notice issued under sub-rule (i), fails to comply with the directions of notice, the concerned Assistant Commissioner of Police (ACP) or the Sub Divisional Police Officer

(SDPO) as the case may be, levy a compounding fee on the owner / manager / person or the persons / association who are running such establishment:

- (a). For the first month of default -Rs. 5,000/
- (in Form No.7)
- (b). For the second month of default -
Rs.10,000/- (in Form No. 8)
- (iii) The Assistant Commissioner of Police / Sub
Divisional Police officer having jurisdiction
over the area shall maintain register of
show cause notice / compounding fee as
prescribed in Form No.6, appended to the
rules.
- (iv) The Assistant Commissioner of Police / Sub
Divisional Police officer having jurisdiction
over the area shall issue receipt for
compounding fee as prescribed in Form
No.9, appended to the rules.
- (v) The Assistant Commissioner of Police / Sub
Divisional Police Officer having jurisdiction
over the area on receipt of report of the
Inspector of Police as specified in rule 7
(iv) shall place that report before the
Supervisory Committee.
- (vi) The Assistant Commissioner of Police / Sub
Divisional Police Officer having jurisdiction
over the area shall forward the report of
the Inspector of Police having sealed the
establishment to the licensing authority.

- (vii) The compounding fee collected shall be deposited in the relevant Head of Account as may be notified by the Government.

9. Supervisory Committee:

The Supervisory Committee consisting of a representative each from Municipal Corporation / Municipality, Revenue Department and Police Department. The representatives shall be of the following cadre:

- (i) Zonal Commissioner or Municipal Commissioner, as the case may be, having jurisdiction shall nominate an officer not below the rank of Assistant City Planner (GHMC) / City Planning Officer (Corporations like Warangal, Vijayawada., etc / Town Planning Officer / Town Planning Supervisor (Other Municipalities);
- (ii) Revenue Divisional Officer having jurisdiction shall nominate an officer not below the rank of Revenue Inspector;
- (iii) Assistant Commissioner of Police or Sub Divisional Police Officer, as the case may be, having jurisdiction;
- (iv) Assistant Commissioner of Police or Sub Divisional Police Officer, as the case may be, having jurisdiction shall be the Convener of the Supervisory Committee.

10. The functions of Supervisory Committee:

- (i) The Committee shall identify an establishment under the Act and maintain

the same as prescribed in Form No.1, appended to the rules;

- (ii) The Assistant Commissioner of Police or Sub Divisional Police Officer, as the case may be, having jurisdiction shall be the Convenor of the Committee for convening the meeting of Supervisory Committee;
- (iii) The Supervisory Committee shall on receipt of the report of the Inspector of Police, forwarded through Assistant Commissioner of Police / Sub Divisional Police Officer having jurisdiction of the area as prescribed in Form No.10 that the establishment has failed to comply with the rules even after levying 2nd month compounding fee, shall issue show cause notice as prescribed in Form No.11, appended to the rules for sealing the establishment for non compliance;
- (iv) The Supervisory Committee may visit the establishment, if necessary;
- (v) The Supervisory Committee shall pass the sealing order as prescribed in Form No.12, appended to the rules, within one week from the date of receipt of explanation for the show cause notice;
- (vi) Supervisory Committee shall take the assistance of the Sectoral Committee in the effective implementation of Public Safety Measures.

11. The functions of the Licensing Authority:

- (i) The Licensing Authority while issuing a license shall make it binding on the establishment for compulsory implementation of public safety measures.
- (ii) The Licensing Authority shall, at the time of renewal of license, ensure that the establishment is implementing the public safety measures without any violation.
- (iii) On receipt of report from Assistant Commissioner of Police / Sub Divisional Police Officer having jurisdiction regarding temporary sealing of the premises, the licensing authority shall issue show cause notice to the owner / manager / person or the persons / association who are running any such establishment and initiate action as per the provisions governing the issuance of license.

(BY ORDER AND IN THE NAME OF THE GOVERNOR
OF ANDHRA PRADESH)

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

To

The Director General of Police, A.P., Hyderabad. (10 copies).

The Commissioner of Printing, Stationery and Stores Purchase, A.P, Hyderabad..... He is requested to supply (100) copies of the Notification to this Dept. and (300) to the Director General of Police, Andhra Pradesh, Hyderabad.

The Additional Director General of Police, Intelligence,
Hyd.

Copy to:

The P.S. to Prl. Secretary to Chief Minister.

The P.S. to Chief Secretary to Government.

The P.S. to Secretary, Legal Affairs.

The Law (F) Department.

Sc/Sf.

//Forwarded::By Order//

Section Officer

Form No. 1

(See Sec. 2 (a) Rule 10 (i))

Form for Identification of an Establishments under
A.P. Public Safety (Measures) Enforcement Act,
2013-The A.P. Public Safety (Measures) Enforcement
Rules, 2014

Establishment Code:	
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(1)	Name of the Establishment	
(2)	Complete Address Land Line Mobile No E.mail ID.	
(3)	Nearest Landmark	
(4)	Name and address of owner /Manager / person / persons / Association running Establishment with Mobile No	
(5)	Type of Establishment viz., nature of business	
(6)	Municipal Licence No and any other departmental licences if any	Licence No Valid up to
(7)	Subsequent renewals	Renewal Licence No Valid Up to

(8)	Whether the entire building utilized by Establishment owner / Group of owners or tenant / tenants	
(9)	If it is tenancy, the details of owner/ builder / Any apartment association?	
(10)	(i) No of entry points to the building / premises	
	(ii) No of exit points to the building / premises	
(11)	a) Nearest Parking slots and distance from the Establishment	
	Average no of two wheelers parked	
	Average no of four wheelers parked	
(12)	Nearest sub road/main road	
(13)	Other Establishments in and around the Establishment	
(14)	(i) Whether any private security agency is available.	
	(ii) If so, the name and address of Agency.	
	(iii) Whether the Security guards are trained or not?	
(15)	No of visitors to the establishment at any given point of time	

(16)	What is the likely gathering in and around radius of 50 yards?	
(17)	Vulnerability of the Establishment to incidents.	
(18)	Threat Perception	
(19)	Previous incidents occurred in this area. If yes, the complete details and extent of damage to properties and lives.	
(20)	Up to which radius the surveillance is required	
(21)	If so, nature of access control gadgets suggested	
(22)	Nature of surveillance gadgets suggested	
(23)	Name of the police station having jurisdiction	
(24)	Telephone Number of Police Station / Station House officer	
(25)	Sub Divisional Police officer / Asst Commissioner of Police having jurisdiction	
(26)	Telephone / Mobile No of Asst. Commissioner of Police / Sub Divisional Police Officer	

In the light of the above, the Establishment is hereby declared as identified establishment under this Act.

MEMBER NO.1

MEMBER NO.2

MEMBER NO.3

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 2

(See Rule 7 (i))

Register of identified Establishments under A.P.
Public Safety (Measures) Enforcement Act, 2013-
The A. P. Public Safety (Measures) Enforcement
Rules, 2014

Establishment Code:	
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(1)	Name of the Establishment	
(2)	Complete Address and Line Mobile No E.mail ID.	
(3)	Nearest Landmark	
(4)	Name and address of owner with Mobile No	
(5)	Name and address of owner / Manager/person or the persons/Association of Establishment with Mobile No	
(6)	Type of Establishment viz., nature of business	
(7)	Municipal Licence No. or any other Departmental licences if any	Licence No. Valid upto
(8)	Subsequent renewals	Renewal Licence No. Valid upto

(9)	Whether periodical return submitted.	Date of Submission upto date:
(10)	Whether the entire building utilized by Establishment owner / Group of owners or tenant / tenants.	
(11)	If it is tenancy, the details of owner / builder / Association.	
(12)	No of entry points to the building / premises	
(13)	No of exit points to building / premises	
(14)	Type of Access control installed?	
(15)	Whether Electronic Devices installed by owner of the establishment / association / builder.	
(16)	Type of Surveillance control installed by Establishment.	
(17)	Whether the security gadgets are in working condition covering the area / radius / parking slots as specified in the Act.	
(18)	Nearest Parking slots and distance from the Establishment	

(19)	Total No of visitors to the establishment an average	
	a) Per day b) What is the total gathering at peak hours?	
(20)	What is the likely gathering in and around radius of 50 yards?	
(21)	Vulnerability of the Establishment for terror attacks.	
(22)	Threat Perception	
(23)	Previous incidents occurred in this area. If yes, the complete details and extent of damage to properties and lives.	
(24)	Dates of inspection	
(25)	Report to Asst. Commissioner of Police / Sub Divisional Police Officer for non compliance	Date
(26)	First month compounding fee levied for non compliance.	Order No. Date: Challan / Receipt No. Date:

(27)	Second month compounding fee levied for non	Order No. Date: Challan / Receipt No. Date:
(28)	Show cause notice by committee for non compliance	No. Date:
(29)	Order for sealing	Order No. Date:
(30)	Report to licensing authority after sealing	
(31)	Restoration order from licensing authority	

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 3

(See Sec. 5 Rule 7 (ii))

Inspection Report under A.P. Public Safety
(Measures) Enforcement Act, 2013 -The A.P. Public
Safety (Measures) Enforcement Rules, 2014

(TO BE PREPARED IN TRIPLICATE)

Establishment Code:	
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Name of Inspecting Officer:

Date of Inspection:

Date of last Inspection:

(1)	Name of the Establishment	
(2)	Complete Address Land Line Mobile No E-mail ID.	
(3)	Nearest Landmark	
(4)	Name and address of owner / Manager / person /persons / Association present at the time of inspection with Mobile No	
(5)	Type of Establishment	
(6)	Municipal Licence No. or any other licence No.	Licence No. Valid upto
(7)	Renewal Licence	Licence No. Valid upto

(8)	Whether periodical return submitted by Establishment owner / manager / person / persons / Association	Date of Last Return submitted:
(9)	Types of Access gadgets	(1) DFMD (2) HHMD (3) Vehicle Bottom Search Mirror (as required) (4) Baggage scanner (as required) (5) Sniffer Dog (as required)
(10)	Surveillance Gadgets	C C T V (1) No. of cameras installed. (2) Type of cameras (3) Storage capacity (4) PIXELS Per Camera
(11)	Provision for data transfer available or not.	
(12)	Access control installed	(1) Whether they are in working condition. (2) Whether the checking is properly carried out or not. (3) Whether any casual approach noticed.

(13)	Surveillance control installed	<p>(1) Whether it is in working condition.</p> <p>(2) Whether it is working round the clock all the days.</p> <p>(3) Whether it is covering approach areas to the entry and exit upto a distance of 50 yards</p> <p>(4) Quality of Image</p> <p>(5) Back up stored for 30 days or not.</p>
(14)	Whether maintenance of Security gadgets is satisfactory.	
(15)	Anything important noticed earlier and informed to police. The improvements made to tide over such situations.	
(16)	Anything suspicious noticed and the remedial actions initiated.	
(17)	Suggestions for improvement / Remarks of Inspecting officer	

Signature of
Owner/Manager /
Person or the persons /
Association of Establishment

Signature of Technical

Signature of Inspecting Officer
(Having jurisdiction over the area)

1. One copy to be sent to Asst. Commissioner of Police / Sub Divisional Police Officer One copy to the Owner / Manager / person or the persons / association of Establishment
2. One copy office copy.

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 4

(See Sec. 5 Rule 7 (ii))

Form of report to Assistant Commissioner of Police /
Sub Divisional Police Officer under A.P. Public Safety
(Measures) Enforcement Act, 2013 - The A.P. Public
Safety (Measures) Enforcement Rules, 2014

GOVERNMENT OF ANDHRA PRADESH
(POLICE DEPARTMENT)

Office of the
Inspector of Police
Police Station / Circle

No.

Dt:

To

The Asst. Commissioner of Police / Sub Divisional Police
Officer, _____DIVISION

Sir,

Sub:- The A.P. Public Safety (Measures)
Enforcement Act, 2013 - Inspection of
Establishment - Submission of Report -
Reg.

I submit that on I along with the
..... Inspected M/s
(Est. Code No.....). I noticed the following
violations by the owner / Manager / person / persons
/ association of the Establishment.

(1)	
(2)	
(3)	
(4)	

2. Therefore, in spite of the fact that as owner / Manager / person or the persons / Association of Establishment, they are supposed to maintain the above safety measures, violated Sec.3 of the above Act. Hence, I request that necessary action may be taken against the owner / Manager / person or the persons /association of the Establishment under the relevant provisions of the Act as non compliance is likely to endanger the public safety and security. Copy of inspection report is enclosed for favour of kind perusal.

Yours faithfully,

INSPECTOR OF POLICE,
(Having jurisdiction over the area)

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 5

(See Sec.6 (1) Rule 8 (i))

Form of Show Cause Notice under A.P. Public Safety
(Measures) Enforcement Act, 2013-The A.P. Public
Safety (Measures) Enforcement Rules, 2014

GOVERNMENT OF ANDHRA PRADESH
(POLICE DEPARTMENT)

Office of the
Asst. Commissioner of Police
/Sub Divisional Police Officer
... Division

No.

Dt:

To

The owner / Manager / Person or the Persons /
Association Establishment name

Sir,

Sub: Show Cause notice u/s Sec.6 (1) of the
A.P. Public Safety (Measures)
Enforcement Act 2013 for Non
compliance of the Rules - Reg.

Whereas, your establishment has been
identified as Establishment under A.P. Public Safety
(Measures) Enforcement Act, 2013;

2. Whereas, you are duty bound to install safety
and security gadgets as enumerated in the said Act;

3. Whereas, the Inspector of Police
inspected your Establishment on and
found the following violations;

(1)	
(2)	
(3)	
(4)	

4. Whereas, in spite of the fact that as owner / Manager / person or the persons / Association notified under the above Rules, you are supposed to maintain the security and safety measures, but you were found violated Sec.3 of the above Act;

5. Therefore in exercise of powers conferred on me under Sec.6 (1) of the Act/rules, show cause as to why suitable action under the above Act / Rules should not be taken against you for non compliance. Your compliance report should reach this office within (15 days) failing which suitable action will be initiated under the said Act/Rules.

Acknowledge receipt of the notice.

Asst Commissioner of Police /
Sub Divisional Police officer
(Having jurisdiction over the area)

Copy to Inspector of Police..... : He will serve the original on the owner / Manager / Person or the persons / Association and forward acknowledged copy to this office.

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 6

(See Sec. 6 Rule 8 (iii))

Register of Show Cause Notice / Compounding fee
under A.P. Public Safety (Measures) Enforcement
Act, 2013 - The A.P. Public Safety (Measures)
Enforcement Rules, 2014

(To be maintained by Assistant Commissioner of
Police / Sub Divisional Police Officer)

Establishment Code:	
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(1)	Name of the Establishment	
(2)	Complete Address Land Line Mobile No E.mail ID.	
(3)	Nearest Landmark	
(4)	Name and address of owner with Mobile No	
(5)	Name and address of Manager with Mobile No	
(6)	Type of Establishment	
(7)	Jurisdiction of the Police Station	
(8)	(i) Establishment inspected by	
	(ii) Inspection Date	
	(iii) Violations noticed	

(9)	(1) Show cause notice issued on	
	(2) Show cause notice served on	
	(3) Whether complied or not.	
(10)	First month compounding fee levied on	Order No. Dated:Challan receipt No. Dated:
(11)	Second month compounding fee levied on	Order No. Dated:Challan receipt No. Dated:
(12)	Notice for sealing establishment	
(13)	Final order of sealing	
(14)	Sealing of Establishment	
(15)	Restoration of Establishment	

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 7

(See Sec. 6(2) Rule 8 (ii))

Format for Levying of First Month Compounding Fee
under A.P. Public Safety (Measures) Enforcement
Act, 2013 - The A.P. Public Safety (Measures)
Enforcement Rules, 2014

GOVERNMENT OF ANDHRA PRADESH
(POLICE DEPARTMENT)

Office of the
Asst. Commissioner of Police /
Sub Divisional Police Officer
... Division

No.

Dt:

To

The owner / Manager / Person or the Persons /
Association Establishment name

Sir,

Sub: The A.P. Public Safety (Measures)
Enforcement Act 2013 -
Inspection of Establishment - Non
compliance of the Act/ Rules - Levying
of first month compounding fee - Orders
issued - Reg.

Ref: - 1. Show cause notice No.
Dated

2. Show cause notice acknowledge-
ment dated

Whereas, your establishment has been identified as Establishment under A.P. Public Safety (Measures) Enforcement Act, 2013;

2. Whereas, you are duty bound to install safety and security gadgets as enumerated in the said Act;

3. Whereas, the Inspector of Police Inspected your Establishment on and found the following violations;

(1)	
(2)	
(3)	
(4)	

4. Whereas, you were issued with a show cause notice and inspite of the same, you have not complied with the same;

5. Therefore, in exercise of the powers conferred on me under section 6(2)(i) read with rule 8(ii) of the above Act/Rules, I hereby levy a compounding fee of Rs.5,000/- (Rupees five thousand only) for the non compliance of the above act/ rules for the first month. You shall forthwith pay the compounding fee and submit the challan to this office.

Asst Commissioner of Police /
Sub Divisional Police officer
(Having jurisdiction over the area)

Copy to Inspector police.....
: He will serve the original on the owner / manager / person or the persons / association and forward

acknowledged copy to this office and also Challan for having paid the compounding fee.

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 8

(See Sec. 6 (2) Rule 8 (ii))

For Levying of Second Month Compounding Fee
under A.P. Public Safety (Measures) Enforcement
Act,2013-The A.P. Public Safety (Measures)
Enforcement Rules, 2014

GOVERNMENT OF ANDHRA PRADESH
(POLICE DEPARTMENT)

Office of the
Asst. Commissioner of Police
/ Sub Divisional Police Officer
... Division

No.

Dt:

To

The owner / Manager / Person or the Persons /
Association Establishment name

Sir,

Sub: The A.P. Public Safety (Measures)
Enforcement Act 2013 - Inspection of
Establishment - Non compliance of the
Act / Rules - Levy of 2nd compounding fee
- Orders issued - Reg.

- Ref:-
1. Show cause notice No.
Dated
 2. Show cause notice acknowledgement
dated
 3. First compounding Fee order dated
.....
 4. Receipt dated

Whereas, your establishment has been identified as Establishment under A.P. Public Safety (Measures) Enforcement Act, 2013;

2. Whereas, you are duty bound to install safety and security gadgets as enumerated in the said Act;

3. Whereas, the Inspector of Police inspected your Establishment on and found the following violations;

(1)	
(2)	
(3)	
(4)	

4. Whereas, you were issued with a show cause notice and inspite of the same, you have not complied with the same. Whereas you were also imposed compounding fee of Rs.5,000/- 3rd cited and you have paid the same vide reference 4th cited. In spite of it, you failed to install the security gadgets.

5. Therefore, in exercise of the powers conferred on me under section 6(2)(ii) of the said Rules, I hereby impose you a compounding fee of Rs. 10,000/- (Rupees ten thousand only) for non compliance of the above rules for the second month. You shall forthwith pay the fine and submit the challan to this office. You are further directed to comply with the provisions of Act within two months failing which your establishment will be sealed under the provisions of Act.

Asst Commissioner of Police/
Sub Divisional Police officer
(Having jurisdiction over the area)

Copy to Inspector Police.....
: He will serve the original on the owner / manager /
person or the persons / association and forward
acknowledged copy to this office and also Challan for
having paid the compounding fee.

Copy to the Licensing authority

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 9

(See Sec. 6 (2) Rule 8 (iv))

Form of Receipt of Compounding Fee under A.P.
Public Safety (Measures) Enforcement Act, 2013
The A.P. Public Safety (Measures) Enforcement
Rules, 2014

Receipt No.

Date:

COMPOUNDING FEE RECEIPT

(1)	Name of the Establishment / Institution	
(2)	Establishment code	
(3)	Compounding fee	1 st Month Compounding Fee 2 nd Month Compounding Fee
(4)	Order No. And date	
(5)	Amount	Rs.
(6)	Amount in words	(Rupees.....)
(7)	Name of the Bank & Branch	
(8)	Challan No. & Date	

Signature of Receiver:

Asst Commissioner of Police /
Sub Divisional Police Officer
(Having jurisdiction over the area)

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 10

(See Sec. 6 (3) Rule 7 (iv))

Format of Report to ACP / SDPO Regarding Non-Compliance U/S 6(3) of A.P. Public Safety (Measures) Enforcement Act, 2013-The A.P. Public Safety (Measures) Enforcement Rules, 2014

GOVERNMENT OF ANDHRA PRADESH
(POLICE DEPARTMENT)

Office of the
Inspector of Police
Police Station / Circle

No.

Dt:

To

The Asst. Commissioner of Police / Sub Divisional Police Officer, _____DIVISION

Sir,

Sub:- The A.P. Public Safety (Measures) Enforcement Act 2013 - Inspection of Establishment - Submission of report - reg.

Ref:- 1. First Month Compounding Order dt

2. Second Month Compounding Order dt

I submit that on M/s
(Est. Code No.....) was found not complying with the requirements of the A.P. Public Safety

(Measures) Enforcement Act, 2013. As such, reports were sent and accordingly first and second month compounding fee was levied vide references 1st and 2nd cited. Though, two months elapsed from the date of 2nd month compounding fee, the Establishment owner / Manager / person or the persons / Association did not comply with the requirements.

2. Therefore, it is requested to initiate proceedings as laid down in the Act for sealing the organization for contravention of the provisions of the Act.

Yours faithfully,

INSPECTOR OF POLICE,

(Having jurisdiction over the area)

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 11

(See Rule 10 (iii))

Show Cause Notice by Supervisory Committee for sealing the Establishments under Rule 10 (iii) Of A.P. Public Safety (Measures) Enforcement Act, 2013- The A.P. Public Safety (Measures) Enforcement Rules, 2014

No.

Dt:

To

The Owner / Manager / Person or the Persons / Association Establishment name

Sir,

Sub: The A.P. Public Safety (Measures) Enforcement Act 2013 - Inspection of Establishment - Non compliance of the rules - Show Cause Notice for sealing the establishment - Reg.

- Ref:-
1. First Month Compounding order
dt
 2. Second Month Compounding order
dt.....
 3. Report of Inspector of Police,
dt.....

Whereas, your establishment has been identified as Establishment under A.P. Public Safety (Measures) Enforcement Act, 2013;

2. Whereas, you are duty bound to install safety and security gadgets as enumerated in the said Act;

3. Whereas, the Inspector of Police Inspected your Establishment on and found the following violations,-

(1)	
(2)	
(3)	
(4)	

4. Whereas, you were issued with a show cause notice and inspite of the same, you have not complied with the same. Whereas you were also levied first month compounding fee Rs.5,000/- vide 1st reference cited and inspite of it you did not comply with requirements for which you were also levied compounding fee of Rs.10,000/- vide referenced 2nd cited for the second month. Two months has elapsed from the date of levying of second month compounding fee but inspite of it you have failed to comply with the rules. The Inspector of Police vide referenced 3rd cited reported that you have not complied with the same;

5. Therefore, you are hereby called on to show cause as to why your establishment should not be sealed under the provisions of Andhra Pradesh Public Safety (Measures) Enforcement Act, 2013. Your explanation should reach the committee within 07 days.

MEMBER NO.1 MEMBER NO.2 MEMBER NO.3

Copy to Inspector Police.....
: He will serve the original on the Owner / Manager /
Person or the Persons / Association and forward
acknowledged copy to this office.

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 12

(See Rule 10 (v))

Sealing Order Of The Establishments under Rule 10
(V) of A.P. Public Safety (Measures) Enforcement
Act, 2013-The A.P. Public Safety (Measures)
Enforcement Rules, 2014

GOVERNMENT OF ANDHRA PRADESH

No.

Dt:

ORDER OF SEALING ESTABLISHMENT

Sir,

Sub: The A.P. Public Safety (Measures)
Enforcement Act 2013 - Inspection of
Establishment - Non compliance of the
rules - Order of Sealing of the
establishment - Reg.

- Ref:-
1. First month compounding fee order
dt
 2. Second month compounding fee
order dt
 3. Report of Inspector of Police,
dt
 4. Show cause notice by committee,
dt.....

Whereas, M/s
establishment has been identified as Establishment
under A.P. Public Safety (Measures) Enforcement Act,
2013;

2. Whereas, they were duty bound to install safety and security gadgets as enumerated in the said Act;

3. Whereas, the Inspector of Police inspected the Establishment on and found the following violations,-

(1)	
(2)	
(3)	
(4)	

4. Whereas, they were issued with a show cause notice and inspite of the same, they have not complied with the same. Whereas they were also levied first month compounding fee of Rs.5,000/- vide reference 1st cited and inspite of it they did not comply with requirements for which they were also levied second month compounding fee of Rs.10,000/- vide referenced 2nd cited.

5. Two months time has been elapsed from the date of levying second month compounding fee, but inspite of it they have failed to comply with the requirements. A report was submitted by the Inspector of Police.....vide reference 3rd cited reported that they have not complied with the same. As such a show cause notice was also issued vide referenced 4th cited but inspite of it they have not complied with the rules;

6. Therefore, in exercise of the powers conferred on under 10(v) of the above rules, it is hereby ordered for sealing of M/s..... You

may submit your report after sealing Establishment to the licensing authority.

Member 1

Member 2

Member 3

To

The Inspector of Police,

.....

Copy to the Owner / Manager / Person or the Persons / Association of the Establishment

Copy to the Licensing authority

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 13

(See Sec. 6 (3) Rule 7 (v))

**Sealing of the Establishments under sec. 6 (3) rule 7
(v) of A.P. Public Safety (Measures) Enforcement
Act, 2013- The A.P. Public Safety (Measures)
Enforcement Rules, 2014**

(TO BE PREPARED IN QUARDUPLCIATE)

Establishment code:	
---------------------	--

(1)	Name of the Establishment / Institution	
(2)	Complete Address Land Line Mobile No E.mail ID	
(3)	Committee Sealing Order No. & Date	
(4)	Any perishables stored in the Establishment.	
(5)	Date and time of sealing	
(6)	Owner / Manager / Person or the Persons / Association present at the time of sealing	
(7)	Whether any perishable goods amenable for deterioration/ damage/ destruction are available in the establishment.	No perishable goods are available in the establishment.

Independent Witnesses:

- 1.
- 2.

Signature of Owner/
Manager /Person or
Association of
Establishment

Signature of Inspector of
Police the Persons /
(having jurisdiction
over the area)

1. One copy to be sent Licensing Authority
2. One copy to the Owner / Manager / person or the persons / Association of Establishment
3. One copy to the Committee
4. One copy office Copy.

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 14

(See Sec. 6(3) Rule 7 (vii))

Form of Report to Licensing Authority after Sealing Establishments under section 6(3) of A.P. Public Safety (Measures) Enforcement Act, 2013, under Rule 7 (vii) of A.P. Public Safety (Measures) Enforcement Rules, 2014

GOVERNMENT OF ANDHRA PRADESH
(POLICE DEPARTMENT)

Office of the
Inspector of Police
Police Station / Circle

No.

Dt:

To

The Licensing Authority

_____ DIVISION

(Through Asst. Commissioner of Police / Sub
Divisional Police Officer having jurisdiction over the
area)

Sir,

Sub:- The A.P. Public Safety (Measures)
Enforcement Act 2013 - Sealing of
Establishment - Submission of report -
Reg.

Ref:- Sealing Order No

I submit that on M/s
(Est. Code No.....) was found not complying with the requirements of the A.P. Public Safety (Measures) Enforcement Act, 2013. As such, reports were sent and accordingly first and second month compounding fee was levied. Though, two months elapsed from the date of 2nd month compounding fee, the Establishment owner / Manager did not comply with the requirements. A report was submitted to the Committee and a show cause notice was also issued. After perusing the records the Committee has issued sealing orders vide reference cited. In obedience of the orders, the Establishment was sealed on The report of the sealing the Establishment is enclosed.

This is for favour of information.

Yours faithfully,

INSPECTOR OF POLICE,
(Having jurisdiction over the area.)

T.P. DAS
PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

Form No. 15

(See Sec. 4(1), Rule 6(i))

(To be submitted by every Owner / Manager /
Person or Persons who are running establishment on
every 6 months)

Form of Periodical Return under Sec. 4(1) Rule 6 (i)
A.P. Public Safety (Measures) Enforcement Act, 2013
- The A.P. Public Safety (Measures) Enforcement
Rules, 2014

(1)	Name of the Establishment / Institution with location (Estt. Regd No.)	
(2)	Electronic Devices installed and details of equipment)	
	(i) Access Control Devices	
	(ii) CCTV Cameras (Surveillance)	
(3)	Places of installation	
(4)	Date and time of installation	
(5)	Area of angle covered Distance Covered Coverage of Approach areas Whether in working condition or not.	

(6)	When the devices last inspected by Maintenance Engineer	
(7)	When the Establishment was inspected by Police officer.	
(8)	Whether facility available for transfer of data or not.	
(9)	Date of filing last periodical statement	

Establishment owner / Manager
/ Person or the persons /
Association

Note: The form may be submitted either electronic mode or physically.

T.P. DAS

PRINCIPAL SECRETARY TO GOVERNMENT

//Forwarded ::By Order//

Section Officer

ANNEXURE
(See Sec. 4 (2) Rule 6 (ii))

**Annexure U/S 4 (2) Rule 6 (ii) of A.P. Public Safety
(Measures) Enforcement Act, 2013**

**The Andhra Pradesh Public Safety (Measures)
Enforcement Rules, 2014**

(To be enclosed with Renewal Application and
applied to the Competent Licensing Authority)

I / We
s/o..... Age..... yrs r/o
..... being owner / Manager / Person
or the Persons / Association of Establishment, do
hereby declare that the Electronic Devices as required
under A.P. Public Safety (Measures) Act, 2013 are
installed in the Establishment and they are in good
working condition as on the date of examination and
a sample feed was collected in this regard for
reference. Further, it is declared that technical
operation-cum-supervisor of electron devices is
deployed.

2. The above facts are true and correct to the best of
my / our knowledge. In case any information is found
not correct in the above declaration, I / We are liable
for the action under the law.

**OWNER / MANAGER / PERSON OR
THE PERSONS /ASSOCIATION OF
ESTABLISHMENT**

**T.P. DAS
PRINCIPAL SECRETARY TO GOVERNMENT**

//Forwarded:: By Order//
Section Officer

NOTES